IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

Excise Appeal Nos.40632 to 40634 of 2015

(Arising out of Order-in-Appeal No.8/2015 (CXA – I) dated 01.01.2015 passed by the Commissioner of Central Excise (Appeals – I), Chennai)

M/s. Petro Araldite Pvt. Ltd. **Appellant**
Manali Express Highway, Manali – 600 068.

Vs.

Commissioner of GST & Central Excise **Respondent**
Chennai Outer Commissionerate
Newry Towers, 12th Main Road
Anna Nagar, Chennai – 600 040.

APPEARANCE:

Shri Harihara Kumar, Advocate for the Appellant
Shri M. Ambe, Deputy Commissioner (AR) for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No. 40578-40580/2024

Date of Hearing : 30.05.2024
Date of Decision: 30.05.2024

Per Bench,

The appellant has filed memo dated 30.5.2024 enclosing the Form – 4 Discharge Certificate issued under SVLDR Scheme, 2019.

2. From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the appellant. The present appeals are therefore to be deemed as withdrawn in terms of section 127(6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

3. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(**M. AJIT KUMAR**)
Member (Technical)

(**P. DINESHA**)
Member (Judicial)

psd